

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:578  
ANSWERED ON:07.08.2013  
LEGAL AID TO WOMEN VICTIMS  
Naranbhai Shri Kachhadia

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether legal aid is being provided to poor and victimized women for fighting cases of dowry, domestic violence, sexual assault, rape, etc.;
- (b) if so, the details of agencies providing such legal aid, State-wise; and
- (c) the procedure for getting such aid?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) All women irrespective of their social and financial status are entitled to get free legal services, including advocate in legal proceedings, under Section 12 of the Legal Services Authorities Act, 1987.
- (b) Free Legal services can be availed for taluk level cases from Taluk Legal Services Committees, for District Court cases from District Legal Services Authorities, for High Court cases from High Court Legal Services Committees and for Supreme Court cases from Supreme Court Legal Services Committee.
- (c) The procedure for getting such legal services is given in rule 3 of the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.